(ग) और (घ) बौद्धिक सम्पदा अधिकारों के व्यापार पहलुओं से संबंधि(ट्रिप्स) करार में ट्रिप्स परिषद् द्वारा 1 जनवरी,2000 के बाद इसकी समीक्षा किए जाने का प्रावधान हैं।

VRS scheme for Central PSUs

- *217. SHRI SATISHCHANDRA SITARAM PRADHAN: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Government are considering a proposal for more attractive Voluntary Retirement Scheme for Central Public Sector Undertakings (PSUs);
 - (b) if so, the details thereof;
 - (c) the present status of the same;
- (d) the total number of workers likely to be covered under the scheme and financial implications thereof; and
- (e) the total number of persons covered under VRS during the past five years; Central PSU-wise?
- THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) to (d) The Finance Minister, in the Budget Speech had announced a liberalised Voluntary Retirement Scheme as follows:
 - "....To make the compensation package attractive, it is proposed to make applicable the benefits of VRS package, namely 45 days wages for each completed year of service, subject to the maximum wage or salary accruable on the basis of the balance of years of service left to all the workers of these public sector units. As a further improvement to the package, the workers of these units will also be eligible for a maximum of 60 months or 5 years salary or wages as compensation in the case of all those who have completed not less

than 30 years of service. This would mean that all those who have put in more than 30 years of service will get more than the normal VRS. The other conditions of the VRS will apply and

- this offer will be made time bound. This scheme would cover employees in all PSUs.
- (e) Information regarding number of employees who have opted for VRS in the last five years, till 31.3.98, is given in the Annexure. [See Appendix 185, Annexure No. 42]

Reservation for SCs/STs in Government service and PSUs

- *218 SHRI BHAGABAN MAJHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether Government have a proposal to make a special enactment with the provision of reservation for SCs/ STs in Government service and Public Sector Undertakings (PSUs); and
- (b) if so, the steps taken to draft such law and to bring the bill in Parliament and State Legislative bodies as well?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MENAKA GANDHI): (a) No. Sir.

(b) Does not arise.

Housing societies formed by BHEL

- *219. SHRI BANGARU LAXMAN: Will the Minister of INDUSTRY be pleased to state:
- (a) the number of Housing societies formed by BHEL employees/officers since 1980 at Delhi alongwith names, designation of their promoters and office bearers;
- (b) the number of members and the amount collected by each of the above housing societies and since when;
- (c) the names and designations of the members who were granted full refund alongwith the amount so refunded; and
- (d) the actions initiated by BHEL management against the employees who have mismanaged the funds of the members or swindled the funds?